

form system of freedom fighters pension throughout the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): (a) to (c). According to information available with the Central Government, the conditions of eligibility laid down by various State Governments under their Pension Schemes are different from those under the Central Scheme. While the minimum period of suffering required for eligibility under the Central Scheme is, normally six months, this period varies from one day to three months under State Schemes. The State Governments are free to lay down conditions of eligibility under their Schemes.

(d) This matter is entirely within the jurisdiction of State Governments.

(e) The Central and State Schemes are different and expenditure thereon are borne from Central and State revenues respectively. However, the Central Scheme is implemented uniformly throughout the country.

Tresspass into Residential Premises by Delhi Police Personnel

8449. SHRI RAJ KARAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether any representation regarding illegal tresspass into a residential premises located in Vasant Kunj Sector 'A', New Delhi taking away of three minor children along with other properties by some Delhi Police personnel accompanied by some other persons on 29 March, 1989 has been received by his Ministry;

(b) if so, under what circumstances the said police personnel accompanied by others did so and while doing so whether the

prescribed procedure was followed;

(c) the details of the police personnel and other people involved in the above incident;

(d) whether any enquiry/investigation by an independent agency is contemplated in the said incident and what action so far has been taken in the matter; and ^o

(e) if no action has been taken so far, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) and (c). The Delhi Police have denied illegal tresspass; the police entered the said premises for the recovery of the children and seizure of property under the orders of the Court of Additional District Judge, Dibrugarh, Assam.

(d) and (e). The police official concerned performed their official duty in compliance with the execution of warrant of seizure issued by a Court of Law.

Explosion at Calcutta Airport

8450. SHRI INDRAJIT GUPTA:
SHRIMATI GEETA MUKHERJEE:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether an explosion took place at the Calcutta airport recently;

(b) if so, the details thereof;

(c) whether any inquiry has been con-